court by the P.T.I, employees and the P.T.I, management and that there are no grievances now on the part of the P.T.I, employees against the management?

- DH. B. V. KESKAR: Though I have no official information. I think that what the hon. Member has stated is correct to the extent of the outstanding disputes regarding the conditions of the employees.
- SHRI M. H. SAMUEL: Is it one of the points raised in the P.T.I, employees' letter that the Press Trust of India should be made a Corporation as suggested by the Press Commission and, if so, what has been the Government's reaction to that?
- DR. B. V. KESKAR: I do not want to discuss it here. There are about fifty different points raised by the P.T.I, people here and it will not be possible to reply.

SHRI BHUPESH GUPTA: Sir, will I be wrong . . .

SHRI M. H. SAMUEL: Whether it has raised . . .

DR. B. V. KESKAR: It is not possible to discuss it

SHRI M. H. SAMUEL: He can say 'yes' or 'no'.

SHRI BHUPESH GUPTA: Will I be WTong if I assume that the hon. Minister has sympathies for the points that have been raised by and large?

- MR. DEPUTY CHAIRMAN: Have they got your sympathies by and large for all the points raised?
- DR. B. V. KESKAR: There are a large number of points. How can I say about them generally? About the grievances, not only have they the sympathy but, as was mentioned by the hon. Shri Mani, the settlement that has been arrived at about a large number of points is due to having the sympathy for their grievances.

#### ACCREDITED PRESS CORRESPONDENTS

to Questions

- •633. SHRI V. V. SARWATE: Will the Minister of Information and Broadcasting be pleased to state:
- (a) whether there is any limit fixed by Government on the number of accredited correspondents a newspaper or a news agency may have in New Delhi;
- (b) whether the Manager and the News Editor of the Press Trust of India who are not supposed to do reporting work are also accredited correspondents;
- (c) whether there is any proposal under Government's consideration for prescribing minimum educational qualifications for the accredited correspondents in view of the fixation of higher pay scales for them; and
- (d) whether residential accommodation at concessional rates is provided to the accredited correspondents by Government?

THE MINISTER OF INFORMATION AND BROADCASTING (DR. B. V. KESKAR): (a) to (d) A statement is laid on the Table of the House

### STATEMENT

(a) Normally, a newspaper includ ing a newspaper published from more than one centre or a newspaper group, is entitled to one accredited corres pondent. However, according to the Conventions laid down for the applica tion of the Rules for the accreditation correspondents, a newspaper cluding a newspaper chain or group, is entitled to have a maximum of eight correspondents for specialised coverage in various subjects or languages. Local newspapers are allowed the additional facility of their Chief Reporter being accredited solely for following up Delhi news with various Central Government Ministries and Departments. A newly-established news agency, which gives a daily telegraphic service of general news is. In the initial stage of its growth, allowed

a maximum number of four accredited correspondents, on a provisional basis, subject to review after six months. The Press Trust of India, which is an established news agency, is allowed to have up to 12 accredited correspondents. Actually, however, the agency has at present nine accredited correspondents, including three for its Overseas Service.

(b) All those accredited for Press Trust of India are known to be engaged in reporting work of various kinds. Two of them are additionally discharging the functions of Manager, and News Editor as an internal arrangement.

### (c) No, Sir.

3617

(d) Yes, Sir. Government accom modation is provided to limited a number accredited correspondents of on payment of full standard rent under F. R. 45-A or pooled standard rent under F.R. 45-A whichever higher.

SHRI V. V. SARWATE: With regard to part (b) of this question and the reply thereto, is it not a fact that the persons referred to in that paragraph substantively hold the positions of Manager and News Editor, and not as otherwise made out in the reply?

DR. B. V. KESKAR: Sir, whether a person is doing the work of a correspondent also is left to be entirely investigated and adjudged by the Accreditation Committee, and I think that they have gone into the question and they are satisfied that they do this work also. And one more thing. The question of a person being called manager does not apply in the same way, for example, for a newspaper and a news agency. The manager of a news agency has to do some of the work of the correspondent.

SHRI V. V. SARWATE: May I know the reason why the Government does not consider it necessary to prescribe any academic qualifications for becoming accredited press correspondents and whether the Government considers any academic qualification as superfluous for these jobs?

DR. B. V. KESKAR: Sir, it is for those who employ and pay to judge whether any qualifications are necessary for correspondent. If a paper pays a sufficient amount of salary to a person to be its wholetime correspondent, then I certainly think that they would have gone into the question. I do not think that it is proper for us to try to lay down the qualifications for that.

श्री पां० ना० राजभोज: क्या मैं जान सक्ंगा कि भारत में कितने एकैडिटेड प्रेस कारसपान्डेन्ट्स हैं ग्रीर ग्रन्य देशों में कितने हैं और इनकी तनस्वाह क्या क्या है?

DR. B. V. KESKAR: The list is a very big one; there are more than 150, and if the hon; Member wants to see the list, I can show it to

SHRI A. D. MANI: Is Government aware that the general practice in news agencies all over the world is to describe the news editor as manager and that this practice is followed by Reuter's agency also?

DR. B. V. KESKAR: That is so, and in a news agency practically most of the people have to do some kind of this work and, as I said, whether a 'person is doing the work is a matter which we have left for investigation to the Accreditation Committee and we generally accept their opinion about it.

SHRI BHUPESH GUPTA: Is the hon. Minister aware—following that question that in some cases the owner is also described an editor when he writes nothing?

## (Interruptions.)

MR. DEPUTY CHAIRMAN: Order, order.

DR. B. V. KESKAR: We should not confound a news agency with a newspaper. There, the conditions and

description of an editor are not the same as an editor in a news agency. The editor in a news agency has to do the, work of reporting indirectly to some extent.

# तृतीय पंचवर्षीय योजना सम्बन्धी अन्तिम प्रतिवेदन का हिन्दी संस्करण

\*६३४. थी नवाबसिंह चौहान: क्या योजना मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि तृतीय पंच-वर्षीय योजना सम्बन्धी श्रन्तिम प्रतिवेदन का हिन्दी संस्करण श्रभी तक प्रकाशित नहीं किया गया है और यदि हां, तो इसे कब तक प्रकाशित किया जायेगा ; श्रीर
- (ख) हिन्दी संस्करण को अंग्रेजी संस्करण के साथ साथ न प्रकाशित करने का क्या कारण है ?

### t [HINDI EDITION OF THE FINAL REPORT ON THIRD FIVE YEAR PLAN

•634. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of PLANNING be pleased to state:

- (a) whether it is a fact that the Hindi edition of the Final Report on the Third Five Year Plan has not so far been published and if so, by when it will be published; and
- (b) what is the reason for nc& publishing the Hindi edition along with the English edition?]

श्रम तथा सेव नियोजन और योजना उपमन्त्री (श्री एल० एन० मिश्र): (क) और (ख) संक्षिप्त तीसरी योजना हिन्दी में प्रकाशित हो चुकी है। पूरी योजना का हिन्दी श्रनुवाद तैयार हो रहा है।

t[THE DEPUTY MINISTER OF LAB-OUR AND EMPLOYMENT AND PLAN-NING (SHRI L. N. MISHRA): (a) and (b) An official Summary of the Third

t[] English translation.

Plan has been published in Hindi. The Hindi version of the main Report is under preparation.]

श्री नवाबसिंह चौहान: यह ठीक है कि ग्रंग्रेजी में प्रकाशित हो चुकी है। लेकिन मेरा कहना यह है कि दोनों सदनों में योजना पर वहस भी हो चुकी है लेकिन क्या वजह है कि ग्रंग्रेजी संस्करण के साथ साथ हिन्दी संस्करण नहीं प्रकाशित किया गया जब कि दोनों सदनों में यह ग्राश्वासन दिया गया था कि दोनों संस्करण साथ साथ दिये जायेंगे?

श्री एल० एन० मिश्र : सही है, साय साथ नहीं दिया जा सका । कारण साफ है कि योजना पहले श्रंग्रेजों में लिखी गई श्रौर उसके बाद उसका हिन्दी में अनुवाद हो रहा है । यह योजना करीब ६०० पेज की है जिसमें से करीब पांच परिच्छेद का अनुवाद हो चुका है श्रीर आशा है पूरी योजना का अनुवाद जल्दी हो हो जायेगा।

श्री नवाबसिंह चौहान : क्या इस प्रकार के साधन नहीं हैं कि ६०० या १००० पेजों की योजना का हिन्दी में भी साथ ही साय अनुवाद हो सके ?

श्री एल० एन० मिश्र : जो भी संभव हो सकता है वह किया जा रहा है। हम अपनी श्रोर से मुस्तैदी से इसका अनुवाद करा रहे है श्रीर आशा है कि यह काम शीन्न हो जायेगा। इसके साथ ही साथ दूसरी भाषाओं में भी इस योजना को निकालने की कोशिश की जा रही है।

DR. RAGHUBIR SINH: May I know, Sir, whether the Ministry of Planning could not properly plan the making of the translation in time for making it available to the Members who could not understand English, in proper time before its discussion took place?